

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH LUCKNOW

ANNEXURE

INDEX SHEET

CAUSE TITLE *TA No. 1902/87*
W.P. No. 3231/85 OF

NAME OF THE PARTIES. *R.K. L. Subastara*
.....Applicant

Versus

UOI Govt.Respondent

Part A,B & C

Sl. No.	Description of documents	Page
1	<i>Index sheet</i>	<i>A1 to A3</i>
2	<i>Order sheet in order of TA No 1885/87</i>	<i>A4 to A6+3</i>
3	<i>Writ Petitions with Annexure / Affidavit</i>	<i>A10 to A37</i>
4	<i>Vakalat nama</i>	<i>A38</i>
5	<i>No fee</i>	
6		
7		
8		
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10		
11		
12		
13		

CERTIFICATE

Certified that no further action is required to taken and that the case is fit for consignment to the record room (decided)

Check on

Dated... *16-1-12* *This file open without cost*

Counter Signed.....

Section Officer / In charge

Signature of the
Dealing Assistant

A14

A1

CIVIL
~~CRIMINAL~~ SIDE

GENERAL INDEX

(Chapter XLI, Rules 2, 9 and 15)

Nature and number of case *W.P. 3231-85*
 Name of parties *R.K.L. Srivastava* vs *Union of India*
 Date of institution *11-7-85* Date of decision.....

File no.	Serial no. of paper	Description of paper	Number of sheets	Court-fee		Date of admission of paper to record	Condition of document	Remarks including date of destruction of paper, if any
				Number of stamps	Value			
1	2	3	4	5	6	7	8	9
					Rs. P.			
	1	<i>W.P. with Annexure and affidavit</i>	<i>30</i>		<i>302-00</i>			
	2	<i>Power</i>	<i>1</i>		<i>5-00</i>			
	3	<i>EMA 7798/W of ss for sh</i>	<i>1</i>		<i>15-00</i>			
	4	<i>Order sheet</i>	<i>1</i>	<i>-</i>	<i>-</i>			
	5	<i>Bench Copy</i>	<i>1</i>	<i>-</i>	<i>-</i>			

I have this day of 198 , examined the record and compared the entries on this sheet with the papers on the record. I have made all necessary corrections and certify that the paper correspond with the general index, that they bear Court-fee stamps of the aggregate value of Rs. that all orders have been carried out, and that the record is complete and in order up to the date of the certificate.

Date:

Munsarim
 Clerk

A/W

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH

FORM OF INDEX

~~D.A./T.A./R.A./C.C.P./~~ No.

1902/87

wp 3231/85

PART - I

1.	Index Papers	:-	1	_____
2.	Order Sheet	:-	7	2 to 8
3.	Any other orders	:-	nil	_____
4.	Judgement	:-	nil	(Final order passed in TA
5.	S.L.P.	:-	nil	No 1895/87)

87/31/12/88
DY. Registrar

31/12/88
Supervising Officer

12/1/89
Dealing Clerk

Note :- If any original document is on record - Details.

nil

12/1/89
Dealing Clerk

V.K. Mishra

CENTRAL ADMINISTRATIVE TRIBUNAL
Circuit Bench, Lucknow
Opp. Residency, Gandhi Bhawan, Lucknow

INDEX SHEETCAUSE TITLE T. A No. 1902 of 1987(T)

NAME OF THE PARTIES _____

R. K. L. Srivastava

Applicant

Versus

Union of India

&

Respondent

Part A, B & C

Sl. No.	Description of documents	PAGE
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8	Order of high court	A38
9	B file	B-39-M4
10	C file	NIL

ORDER SHEET

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

w.p.

No.

3231

of 198

85.

25.

Date	Note of progress of proceedings and routine orders	Dated of which case is adjourned
1	2	3
11-7-85	seen K-S V, seen SS A, with this petition for orders along with test in the week commencing on 12th August 1985 by the petitioners. Sd. K-S V. Sd. SS A. 11-7-85. CM. An N 07798 CO 285	
11-7-85	seen K-S V, seen SS A, for orders see our order w.p. Sd. K-S V. Sd. SS A. 11-7-85	
31-7-85		

Note of progress of proceedings and routine orders

Date of
which
case is
adjourned

1

2

3

13/8/88

Hen K S O S
Hu S S A S

to Beth
Zyl week

2523-88 (Sept)

List this case after a month,
Till the next listing the stay
order passed by this court
earlier shall remain operative

13.8.1985

17/9/82

to Bar
3y (Time)

[Handwritten signature]

1902/07/17

:: 2 ::

A/2

4

Serial number of order and date	Brief Order, Mentioning Reference if necessary	How complied with and date of compliance
18/12/89	Hon' Mr. Justice Kamleshear Nath, <u>Hon' Mr. K. Obayya, A.M.</u> None is present for the applicant. Shri V.K. Chaudhary counsel for the respondents is present. Issue notice to the applicant and his counsel as well listing the case for <u>admission</u> on <u>29.1.90.</u>  A.M. (sns)  V.C.	Case has been need from CAT. Atd. on 20.11.89 Case is not admitted but stay is granted. CA/RA not filed Notice were issued for CAT, Atd. etc is attached. Submitted for order. b 15/12 or notice issued Sl 8/11/89 OR Notices were issued on 8/11/90. Notices of applico & his contact name been return back with postal remark "not known" submitted for admission 2 still 90

Dinesh

②
 find copy
 for V.K. Ch
 Counsel
 13-2-90

or
 transcribed
 into misc
 at my
 26/12

A-1

5/6

(5)
(5)

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
LUCKNOW CIRCUIT BENCH
Registration T.A. No.1902 of 1987
(W.P. No. 3231 of 1985)

R.K.L.Srivastava & 2 Others Vs. Union of India & Others

Connected with

Registration T.A. No.1895 of 1987

(W.P. No.2823 of 1985)

Gherau Verma and Others Vs. Union of India & Others.

Hon. Justice Kamleshwar Nath, V.C.

Hon. K.J. Raman, Member (A)

For judgement see our judgement of date
passed in T.A. No.1895 of 1987 Gherau Verma and Others
Versus Union of India & Others.


Member (A)


Vice Chairman

Dated the 29th Jan., 1990.

RKM

Region, 3-Gokhale Marg,
Lucknow.

4. The Administrative Officer,
G.S.I., Northern Region,
3- Gokhale Marg, Lucknow - 1.
5. The Administrative Officer,
Personnel Section, Geological
Survey of India, 4-Chowringhee
Lane, Calcutta-16.

.. OPPOSITE PARTIES.

WRIT PETITION under Article 226 of the
Constitution of India.

To

The Hon'ble Senior Judge and other
Hon'ble Judges of the Hon'ble Court
sitting at Lucknow.

1. That the petitioners are citizens of India.
2. That the petitioners were appointed as Lower
Division Clerks on dates noted below :-

<u>Petitioner</u>	<u>Appointed as LDC</u>	<u>Remarks</u>
No. 1	14-1-1974	
No. 2	24-4-1974	
No. 3	1976	Promoted from post of Peon.

The petitioner no. 3 had been appointed as
Peon on 30-6-1960.

3. That the petitioners were confirmed as LDC's



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Hon. K.C. V.J.

Hon. S.S. V.J.

but this petition for
order of removal - not
petition no. 2823 of 1985.

Notice of the petition has
been taken by Dr. H.N.

Filler, Senior Standing

counsel for senior of

Dr. H.N. He prays for

and is allowed two

weeks time to file

counter-affidavit. If

the counter-affidavit is

filed the petition

shall come for day

time for reply -

affidavit, the petition

shall be listed

immediately after the

reply the affidavit

period. but in the

week commencing

on 12th August 1985.

File the next listing

of the case the petition

on 1-12-1979 by order dated December, 1981. The names of petitioners occur at Sl. 24, 26 and 39 in the list contained in said order. A true copy of the order of confirmation December, 1981 is annexed as

* Annexure 1.

4. That the petitioners were promoted on ad-hoc basis to scale of Upper Division Clerks on dates mentioned below :-

<u>Petitioner</u>	<u>Ad hoc promotion date.</u>
No. 1	18 February, 1981
No. 2	18 February, 1981
No. 3	2-4-1984.

The petitioners no. 1 and 2 were promoted under order dated 18-2-1981 and petitioner no. 3 under order dated 1-4-1984. It was mentioned in former order " They will be reverted to their original post of LDC as soon as the regular promotees join the post of U.D.C." True copies of orders dated 18-12-1981 and 1-4-1984 are filed as Annexures 2 and 3.

5. That since the said promotion to the post of U.D.C., the petitioners have been working as U.D.C. and the petitioners no. 1, 2 and 3 have obtained 4, 4 and 1 increments respectively. They were not communicated with any adverse remark nor even with a warning.

6. That on 16th and 17th April, 1985, the departmental examination for regular promotion to the



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A/37 ^{1/9} 29 (8)

In the Hon'ble High Court of Judicature at Allahabad,
(Lucknow Bench), Lucknow.

C.M. Application No. 7798 (W) of 1985. 3/4



10/20/18
18
R.K.L. Srivastava and
two others.

.. APPLICANTS

Versus

Union of India and
others.

.. OPPOSITE PARTIES

In re :
Writ Petition No. 323 of 1985

APPLICATION for Interim Relief.

The applicants above-named relying on their
Writ Petition duly supported by an affidavit, in
particular on contents of para 14 thereof, respectfully
pray that -

- 1) the operation of the impugned order of
reversion dated 15/25-5-1985 (Annexure no. 5

S/CB. | to the writ petition) may kindly be stayed.
during the pendency of this writ petition.

Lucknow,

Santosh K. Banerji
(SANTOSH K. BANERJI)

-7-1985

COUNSEL FOR APPLICANTS.

MS
GSP A-13(8)
5030
In the Hon'ble High Court of Judicature at Allahabad
(Lucknow Bench), Lucknow.

Writ Petition No. 3231 of 1985.

7
R.K.L. Srivastava and
two others.

.. PETITIONERS.

Vers us

Union of India and
others.

.. OPPOSITE PARTIES.

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7.	Annexure no. 6	24
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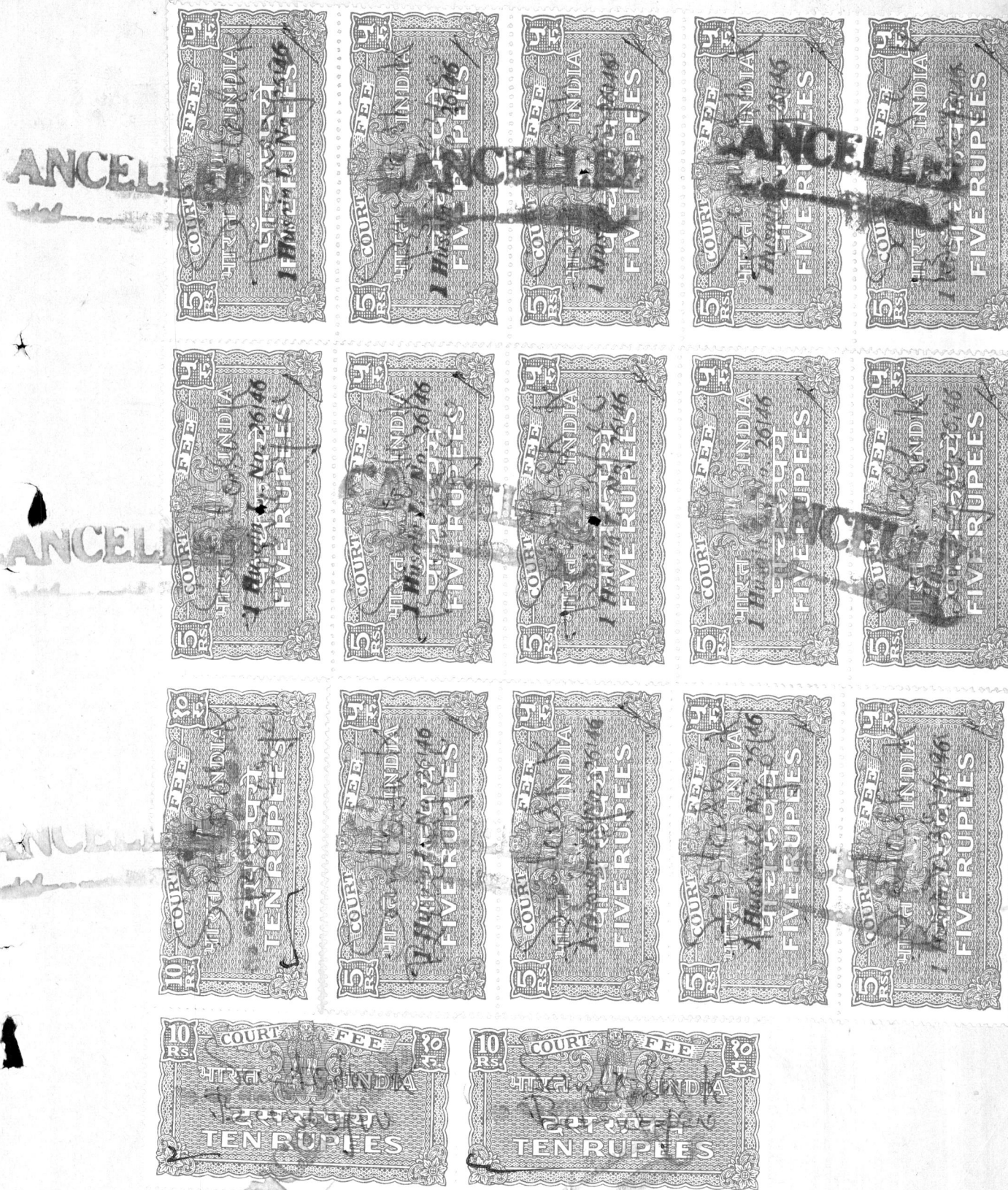
Lucknow,
-7-1985.

Santosh K. Banerji
(SANTOSH K. BANERJI)

COUNSEL FOR PETITIONERS.

In the Honble

High Court of Judicature at Allahabad
(Lucknow Bench), Lucknow.
Writ Petition No. ... of 1985



R. K. L. Srivastava & ors.

v.
Union of India & ors

Lucknow, Atdel
7.85

Santosh K. Banerji
Counsel for Petitioner

In the Hon'ble High Court of Judicature at Allahabad
(Lucknow Bench), Lucknow.
Writ Petition No 785 of 1985

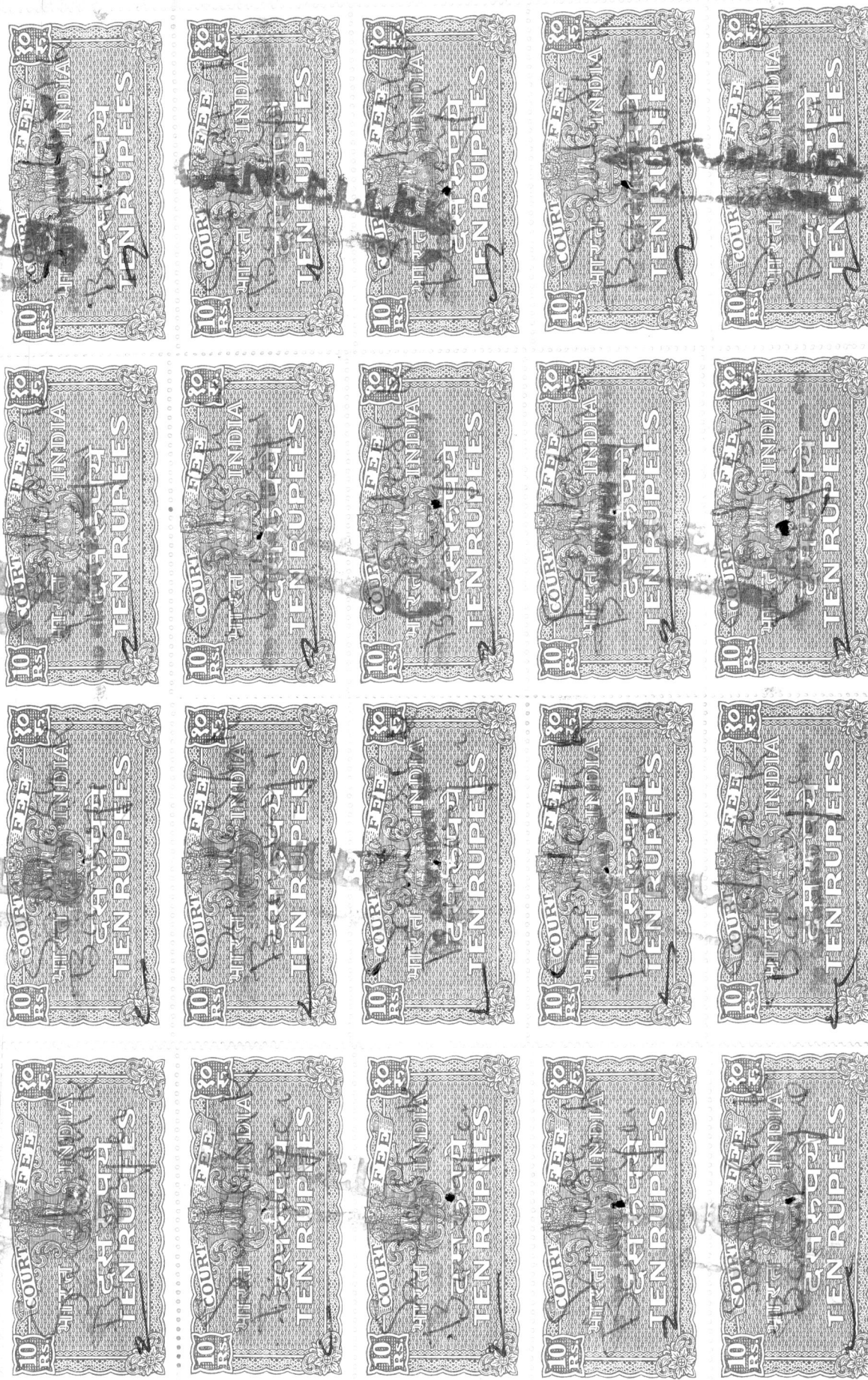
1/3

CANCELLED

CANCELLED

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CANCELLED



R. K. L. Smirastawa & ans.

20/2/2006
29/7

Union of India & ans

... PETITIONERS

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7.85

Santosh K. Banerji
Counsel for Petitioners

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In the Hon'ble High Court of Judicature at Allahabad,
(Lucknow Bench), Lucknow.

Writ Petition No. 3231 of 1985.

1. R.K.L. Srivastava aged about 39 years, son of late Rao Nath Lal
2. Prem Prakash Tewari aged about 36 years, son of late Ram Karam Tewari
3. Naresh Singh aged about 46 years, son of late Durga Singh,

Persons at Sl. 1 to 3 are
Upper Division Clerks,
Geological Survey of India,
Northern Region, 3-Gokhale
Marg, Lucknow.

.. PETITIONERS.

Versus

1. Union of India through the Secretary, Ministry of ~~Steel~~ Mines, Civil Secretariat, New Delhi - 1.
2. The Director-General, Geological Survey of India, 27-Jawahar Lal Nehru Road, Calcutta-16.
3. The Senior Deputy Director-

General, G.S.I., Northern



G. S. I.

Impressed
37 Adhesive Rs 300/-
Total

Correct but final Court fee receipt
will be made on receipt of lower
Court record.

In time up to
Papers filed. Copy of F.O.
should also be filed.

Single - Bench.

Dash Drop order An S
215-5-05

Leakage
J. S. S.
9/7/85

Received Notice for 11.7.85
+ Duplicates of Govt. & S. Govt. Applications
for son behalf of p. no 1 to 5 only
Hani Nath Lilhan
Admission - 10/7/85
Sr. Central Govt. Standing Council

Presented today by
Sri
an advocate of this Court
Hon.

post of UDC was held. The petitioners no. 1 and 2 appeared in same but the results have not yet been declared.

7. That by order dated 15-5-1985 the petitioners were reverted to the post of LDC w.e.f. 15-5-1985, on the sanction for ad-hoc promotion expiring on 14-5-85. The order ^{bears despatch date of} ~~was communicated on~~ 25-5-1985. The order, as such, is a nullity. A true copy of order dated 15-5-1985 is filed as Annexure-⁵ ~~II~~.

8. That the reversion order dated 15-5-1985 ¹²⁵ is ostensibly based on order dated 22-4-1985. A true copy of said order is filed as Annexure ⁵ ~~III~~.

9. That in the Department the vacancy position of posts is given below according to which 6 posts of examination quota and 7 posts of reserved quota, i.e., 13 posts are lying vacant as the result of examination is yet to be declared and no suitable candidates are available to full 7 posts of reserved quota. Apart from it, 3 posts are lying vacant as Shri Chawla, Sri S.M. Mehrotra and Smt. Bhagchandani had gone on deputation. As such there are in all 16 posts of UDC which are lying vacant at present.

Relevant extracts of vacancy position is shown below:-

<u>Name of cadre.</u>	<u>Allotted</u>	<u>Filled</u>	<u>Vacant</u>	<u>Remarks.</u>
3 U.D.C.	99	66	13	6 - Examination Quota 7 - Reserved for SC/ST (SC-5, ST-2) 3 posts vacant against deputation of Sri Chawla, S.K.M. Mehrotra and Smt. Bhagchandani.

10. That on a perusal of Annexure no. 1, it would appear that the present petitioners, who are at Sl 24 and 26 come within 13 vacancies which have been ear-marked for regular promotions, and so ~~the~~ ^{no and a} ~~petitioners~~ in any case, ^{they} could be provisionally ~~continued~~ continued in the post of U.D.C.

~~11. That by an order dated 15/25-5-85, the~~
~~opposite party no. 3 has passed an order of~~
~~reversion of the petitioners from the post of~~
~~U.D.C. to the post of L.P.C. in pursuance to letter~~
 No. 68710/A-22012/17/84/15-A dated 22-4-85 of
 Senior Deputy Director-General (P), G.S.I., Calcutta
 dated 22-4-85. The 24 ad hoc appointees were to revert
 to their substantive /officiating posts on expiry
 of their ad hoc appointment on 14-5-1985. The names
 of petitioners occur at Sl. 7 and ^{24, 21 respectively} ~~24~~ of the list
 incorporated in this order. ¹ ~~A true copy of the said~~
~~11A. That the petitioners were informed of the order~~
~~said order dated 22-4-85 and of the order dated~~
~~15/25-5-85 in last week of June 1985. They have~~
~~15/25-5-85 are filed herewith as Annexures 4 and 5.~~
~~obtained the salary for period 15-5-85 to 30-6-85 for~~
~~the post of U.D.C. As such the alleged time-limit of~~
~~14-5-85 is a house pound.~~
 12. That the post-haste order of reversion
 dated 15/25-5-85 is ^{per} se wrong and arbitrary
 and deserves to be quashed.

13. That Sri R.N. Srivastava, Director of
 G.S.I., U.P. Circle, was trying to conceal his
 irregular and unbecoming dealing with ^{respect to} an air-cooler.
 The Store Keeper resisted the irregular act of
 the Director. Some members of Class III staff met

G. Mohan

Sri R.N. Srivastava to persuade him to expunge the adverse remarks made against a Surveyor, Shri Preetam Singh. But Shri Srivastava went wild with rage. Shri Preetam Singh had espoused the cause of ^S the ^S store-keeper. Against the provocative behaviour of Shri Srivastava, the Class III and Class IV staff went on a strike on 27 March, 1985. Shri Srivastava had even called in the police.

All the officers of G.S.I. at Lucknow assembled at 3, Gokhale Marg, Lucknow to canvass support for Sri R.N. Srivastava. ^S It would appear ^{that} in this context, the officers at Lucknow ^S bore a grudge against the Class III and IV ^S employees. It is, therefore, highly probable that ^S the reversion order dated 15-5-1985 was actuated by this mood of sullen vindictiveness. The reports of the strike and of the viewpoint of the officers appeared in the Northern India Patrika, Lucknow edition, on 28-3-1985 and 30-3-85, ^S respectively. True copies of cuttings of such reports are filed as Annexures 6 and 7.

14. That petitioners are still holding the post of U.D.C. and the charge of U.D.C. has not been taken so far. As such the impugned order dated 15/25-5-85 (Annexure no. 5) has not been implemented so far. If no order is passed staying the operation of the impugned order the petitioners shall suffer substantial ^S and irreparable ^S civil consequences.

15. That seven persons who ^S were ~~are~~ affected by same impugned order preferred a writ petition bearing no. 2823 of 1985. ^S By order dated ~~on~~ 24-6-1985 the writ petition was listed for admission in month of September, 1985

and the operation of impugned order was stayed till the regularly selected candidates are selected.

16. That being aggrieved by the impugned order of reversion dated 15/25-5-85 (Annexure - 5) ^{and that dated 22-4-85 (Annexure - 4)} the

petitioners prefer this writ petition on the following among other



GROUND :

I) Because the impugned order of reversion dated 15/25-5-85 (Annexure - 5), from the ad hoc post of U.P.C. to that of L.D.C. is illegal and void.

II) Because the impugned order of reversion dated 15/25-5-85 (Annexure - 5) is legally unsustainable, since it has been passed in contravention of the stipulation contained in Annexure - 2, ^{S. namely?} that the promotees will be reverted to the post of L.D.C. as soon as the regular promotees join the post of U.P.C.

III) Because regular promotees to posts of U.P.C. have neither been appointed nor have they joined any such post, as such the impugned order is ex facie arbitrary, premature and illegal.

IV) Because the ground contained in Annexure - 4 that the sanction to ad hoc post was to expire on 14-5-85 is no ground in eye of law, as ^{S. said ground} ~~said~~ is not contained in order of Ad hoc promotion dated 13-12-1981.

^{although}
V) Because the petitioners, being Ad hoc appointees will be having no rights as against

G. H. D. Singh

persons to be regularly selected post¹ till such time as the latter ~~are~~^{not} selected, ~~the~~^{yet} ~~legitimate~~^{rights} of the petitioners ~~are~~^{remain} protected under Articles 14 and 16 of the Constitution.

VI) Because the observations contained in order dated 22-4-1985 (Annexure- 4) to the effect that the ad hoc promotions were valid only till 14-5-85 and that Ad hoc promotees who were not regularised by 14-5-1985, shall stand automatically reverted, since time-limit for ad hoc promotions was~~n~~ not extended beyond 14-5-85, was¹ ~~contingent~~ upon appointment being made of regular promotees, ~~and~~ as such the impugned order can draw no legal sustenance from Annexure - 4.

VII) Because the impugned order, although dated 25-5-85, purports to give effect as from a prior date i.e., 15-5-85, ~~the~~^{purported} reversion, ~~and as such~~^{as such} the reversion order is a nullity in the eyes of law.

VIII) Because the unfortunate ~~showdown~~^{showdown} between the Union of Class 'A' officers and the Union of Class 'C' and 'D' employees referred to in para 13^d above, actuated opposite party no. 4 to put the Class 'C' and 'D' ~~to~~^{grievous} loss and as such the impugned order is vitiated due to malafides.

IX) Because the petitioners are likely to be ~~appointed~~^{in view of their high seniorities and vacancy position} to post of U.D.C. when regular selection is made, ~~and~~^{as} such by reverting them before such regular selection is made or given effect to, the

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petitioners will be put to adverse civil consequences, as the increments obtained by them during periods of ad hoc promotion shall be washed out.

X) Because the harsher of two measures that may be adopted has been adopted by the respondents, in absence of any reasonable basis, ^{as such} ~~therefore~~ the said measure would amount to mala fide or colourable exercise of power - vide *Jiwan Kumar Paraki V. First Land Acquisition Collector* (1984) 4 SCC 612.

XI) Because the reversion has been resorted to not on the stipulation contained in Annexure - 2 dated 12-9-81 but on an extraneous consideration, namely, that the sanctions to the ad hoc promotions were to last till 15-5-1985 ^{as} ~~contained~~ in Annexure-4, and as such the impugned order is prima facie void and illegal.

Wherefore it is respectfully prayed that -

- i) a writ in the nature of CERTIORARI may be issued quashing the impugned order dated 15-5-1985 passed by the opposite party no. 4 (Annexure 5 to the writ petition) and that dated 22-4-85 passed by opposite party no. 5 (Annexure 4);
- ii) any other writ, ^{or} direction, ^{or} order may be issued or passed which the petitioners are found entitled to.

Lucknow,

-7-1985.

Santosh K. Banerji
(SANTOSH K. BANERJI)

COUNSEL FOR PETITIONERS.

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In the Hon'ble High Court of Judicature at Allahabad,
Lucknow Bench, Lucknow.

Writ Petition No. of 1985.

R.K.L.Srivastava & others - - - - - Petitioners.

versus

Union of India and others - - - - - Opp.Parties.

ANNEXURE No.1

GOVERNMENT OF INDIA
GEOLOGICAL SURVEY OF INDIA
NORTHERN REGION
3, GOKHALE MARG, LUCKNOW

No. /66/2/81/Adm. Dated the December, 1981.

OFFICE ORDER

The Dy. Director General Northern Region, Geological Survey of India is pleased to confirm the following officers of the Geological Survey of India in the post and with effect from the dates as detailed below :-

S. No.	Name & Present designation	Particulars of Permanent Post permanent post in which now previously held confirmed				Sanction No. & date	Place of posting
		Post	From the date	Post	From the date		
1	2	3	4	5	6	7	8
1.	Sri R.C.Sharma UDC	-	-	L.D.C.	1.12.79	G UP Circle	
2.	" Amit Kr.Bose UDC	-	-	L.D.C.	1.12.79	G Party Bill	
3.	" Giani Chand UDC	-	-	L.D.C.	1.12.79	A H.P.Circle	
4.	" M.M.Siddique UDC	-	-	L.D.C.	1.12.79	E E.G.(W)	
5.	" Vijay Prakash UDC	-	-	L.D.C.	1.12.79	C U P Circle	
6.	" Shahib Div UDC	-	-	L.D.C.	1.12.79	B Internal ANSD	
7.	" Biswanath Dubey UDC (sic)	Peon	1.10.66	L.D.C.	1.12.79	I Drilling	
8.	" Sreeram Gupta (Ad-hoc)	-	-	L.D.C.	1.12.79	S U.P.Circle	

9.	Smt. Iswari Bhagchandani UDC (Ad-hoc)	-	-	L.D.C. 1.12.79	5 Belhi Lab. N B
10.	Sri G.U. Choundiyal UDC(Adhoc)	-	-	L.D.C. 1.12.79	5 EG(S) M.R.
11.	Sri Vijay Kr. Bakshi UDC(Adhoc)	-	-	L.D.C. 1.12.79	E Jammu Circle
12.	Smt. S.P. Raizada UDC (Ad-hoc)	-	-	L.D.C. 1.12.79	U Geophysics
13.	Sri I.P. Yadav UDC (Adhoc)	Durwani	1.10.66	L.D.C. 1.12.79	B S & I Sec. NR RD.
14.	Sri S.N. Purohit UDC (Ad-hoc)	-	-	L.D.C. 1.12.79	R A/cs II NRD
15.	Sri A.N. Ansari UDC (Adhoc)	-	-	L.D.C. 1.12.79	I DORIS RB
16.	Sri Sevanand UDC -do--	-	-	L.D.C. 1.12.79	R BS(C) N.R.
17.	Sri Hira Lal UDC -do--	-	-	L.D.C. 1.12.79	R DORIS N.R.
18.	Sri S.V. Tewari -do-	-	-	L.D.C. 1.12.79	R -do-
19.	Sri Md. Aslam -do-	-	-	L.D.C. 1.12.79	R Palaeontolog
20.	Sri R.N. Misra -do-	-	-	L.D.C. 1.12.79	R DDG Cell MRG
21.	Sri Vidya Sagar -do-	-	-	L.D.C. 1.12.79	RHP Circle
22.	Sri Ashok Kumar -do-	-	-	L.D.C. 1.12.79	R Palaeontolog
23.	Sri Q.A. Siddiqui -do-	-	-	L.D.C. 1.12.79	R S&T Sec. NRO
24.	Sri R.K.L. Srivastava (U.D.C. (Adhoc)-	-	-	L.D.C. 1.12.79	R Petrology NR
25.	Sri K.D. Sharma -do-	-	-	L.D.C. 1.12.79	R Jammu Circle
26.	Sri P.P. Tewari UDC (Adhoc)	-	-	L.D.C. 1.12.79	R Drilling DUN N.R.
27.	Sri Ghirau Verma do-	-	-	L.D.C. 1.12.79	R Visilance NR
28.	Sri B.R. Rana -do-	-	-	L.D.C. 1.12.79	Te DORIS (sic)
29.	Sri Bharat singh -do- SGDuffy	2.9.62	2.9.62	L.D.C. 1.12.79	GS&I Sec. NR
30.	Sri Aziz Mirza LDC	I/Sriter	2.9.62	L.D.C. 1.12.79	G Geophysics OUN NR
31.	Sri B.N. Srivastava U.D.C.	Time Keeper	1.3.66	L.D.C. 1.12.79	N Chemical NR

[Handwritten signature]

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32. Sri Radhey Shyam
singh(Adhoc)UDC - - L.D.C. 1.12.79 H E.G.(W) NR
33. Sri Ram Sahai Yadav
UDC (Adhoc) U.D.C. - L.D.C. 1.12.79 R -do-
34. Sri Md.Naseem Khan
UDC (Adhoc) -do- - L.D.C. 1.12.79 E Admn.Sec.NSC
35. Sri Sabir Khan
UDC (Adhoc) - - L.D.C. 1.12.79 B A/c I Sec.NR
36. Sri Surendra Pd.
Misra UDC (Adhoc)
L.D.C.Polish Mistry 21.12.62L.D.C. 1.12.79 A Despatch Se
37. Sri Amarjeet singh
UDC (Adhoc) Peon 1.10.66L.D.C. 1.12.79 2 E&T Div NRD
38. Sri shyam Kishore
Misra UDC(Adhoc) Peon 1.10.69L.D.C. 1.12.79 5 Glaciology
Div
39. Sri Naresh singh
-do- SGDuftry 21.12.71L.D.C. 1.12.79 S Drilling do
40. Sri Bansi Lal Bhat I writer
-do- 1.10.66L.D.C. 1.12.79 G.K.Circle
41. Sri Sarjoo Pd.Yadav
(Adhoc)L.D.C. Peon 1.10.66L.D.C. 1.12.79 5 Glaciology
42. Smt. Usha Bahuguna
LDC - - L.D.C. 1.12.79 G Gurateral
wing N.R.

sd/-
(SURAJ PRAKASH)
Regional Administrative Officer
for Dy.Director General

No. 25943A/66/12/81/Admn.

Dated the December 1981

Copy forwarded for information to:-

12.1.82

1. The Sr.Dy.Director General (Personnel) GSI Calcutta with reference to the letter No.356/A -31015/1/81/15A dated 6.8.81 alongwith 6 spare copies.
2. The Dy.D.G. ER/NER/CR/SR/WR/AMSE/Coal Divn, GSI Calcutta Shillong Nagpur/Hyderabad/Jaipur/Bangalore.
3. The Pay & Accounts Officer, Geological Survey of India N.R.Lucknow
4. The Director, Kashmir Circle/Jammu Circle HP Circle PH Circle/ Chemical Lab./G.S.I.Srinagar/Jammu/Chandigarh Delhi.

G. G. G. G.

5. All Divisional Sectional Head concerned G.S.I. N.R.Lucknow.
6. Individual concerned, Sri V.R.Rana, VEC, DOMS, NR GSI LKO.
7. Personal File.
8. The General Secretary, GSI Staff Union, N.R., GSI, Lucknow.
9. The P.A.to Dy.D.G., N.R., GSI, Lucknow.

sd/-

(SURAJ PARKASH)
Regional Administrative Officer
for Dy.Director General.

/True copy/

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In the Hon'ble High Court of Judicature at Allahabad,
Lucknow Bench, Lucknow.

Writ Petition No. of 1985.

R.K.L.Srivastava & others - - - - - Petitioners.

versus

Union of India and others - - - - - Opp.Parties.

ANNEXURE No.2

18/02/81

GOVERNMENT OF INDIA
GEOLOGICAL SURVEY OF INDIA
NORTHERN REGION

No. /4/2/GP/81-Estt.'A' Lucknow, the Feb. 81.

OFFICE ORDER

The following L.D.C's are appointed by the Deputy
Director General, Northern Region, Geological Survey of
India, Lucknow to the post of U.D.C. on promotion on adhoc
basis in Geological Survey of India in the scale of
Pay of Rs.330-10-380-EB-12-500-EB-15-560/- on the basis of
local eniority w.e.f. 18.2.81(FN) until further orders.
They are posted at the places shown against them.

Sl.No.	Name of the persons	Place of posting	Pay fixed under FR-22-C/Normal rules.
1.	Shri R.K.Jaggi	Drilling Divn NR	-
2.	Shri R.C.Sharma	U.P.Circle N.R.	-
3.	Shri A.K.Bose	Estt.'B' Section HRO	Rs. 360/-
4.	Shri Gain Chand	P.H.Circle, Chandigarh	-
5.	Smt.K.M.Kapoor	Accounts Sec.NRD	Rs. 340/-

Goldman

6.	Shri M.W.Siddiqui	DORIS	-
7.	Sri Vijai Prakash	U.P.Circle	-
8.	Shri Saheb Din	Budget Sec.NRO	Rs.330/-
9.	Shri V.N.Dubey	E.G.(W) NR	-
10.	Shri S.R.Gupta	U.P.Circle NR	-
11.	Smt.Hari Ratiani	PBX NRD	Rs.330/-
12.	Smt.Asha Dhusia	Transport Divn NRD	Rs.330 -
13.	Smt.Devi Sachdev	Estt.'A' Sec.NRO	Rs.330/-
14.	Shri S.N.Singh	Cash Section NRO	Rs.330/-
15.	Shri R.C.Nag	Geophysical Divn NR	-
16.	Smt.Iswari Bhagchandani	Chemical Lab.Delhi	-
17.	Sri G.C.Chaundiyal	Estt.'A' Section NRO	Rs.330/-
18.	Shri V.K.Bakshi	Jammu Circle Jammu	-
19.	Sri Jaswant singh	P H Circle Chandigarh	-
20.	Smt.S.P.Raizada	Geophysical Divn NR	-
21.	Shri I.P.Yadav	S&I Section NRO	Rs.330/-
22.	Shri S.N.Purohit	Estt.'B' Section NRO	Rs.330/-
23.	Shri A.M.Ansari	DORIS NR	-
24.	Shri Deva Nand	Drilling Divn NR	-
25.	Shri Hira Lal	DORIS NR	-
26.	Shri S.M.Tewari	E.G.(C) NR	-
27.	Shri Mohd.Aslam	Palaeontology NRO	Rs.330/-
28.	Sri RajNath Misra	Estt.'B' Section	Rs.330/-
29.	Sri Vidya Sagar	Glaciology Divn NR	-
30.	Sri Ashok Kumar	Palaeontology NRO	Rs.330 -
31.	Sri Q.A.Siddiqui	S & I Section NRO	Rs.330 -
32.	Sri R.K.L.Srivastava	Petrology, NRO	Rs.330 -
33.	Sri K.D.Sharma	J.Circle Jammu NR	-
34.	Sri P.P.Tiwari	Drilling Divn NR	-
35.	Sri G.Verma	O.M.& V.Sec. NRO	Rs.330/-
36.	Sri V.R.Rana	DORIS NR	-

Aggarwal

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37.	Sri Abdul Rashid	Transport Divn NRO	Rs.330/-
38.	Smt. Sarita Maini	E.G.(E) NR	-
39.	Shri Bharat Singh	S&I Section	Rs.330/-
40.	Shri Aziz Mirza	Chemical Divn NSO	Rs.330/-
41.	Shri S.N. Srivastava	O.G.G. Divn NR	-
42.	Shri Radhey Shyam Singh	Estt'A' Section NR	Rs.330/-
43.	Shri Ram Sahai	Despatch Sec. NRO	Rs.330/-
44.	Shri Mohd. Naseem Khan	Estt'A' Section	Rs.330/-

They will be reverted to their original post of LDC as soon as the regular promotees join the post of U.D.C.

The above ad-hoc promotion on local seniority basis will not confer on them any right for regular promotion.

(S.P. Mukherjee)
Administrative Officer,
for Deputy Director General

Forwarded to the Pay & Accounts Officer, Department of Mines, GSI Lucknow. The Pay and allowances of the above promotees will be drawn under Temporary PLAN-Head. The temporary posts of UDC originally sanctioned by the Govt. under Ministry's letter No. J-11011, 134/79-M, 2 dated 20.1.1981.

No. 25951A/4/2/GP/81-Estt.'A' Lucknow, the 18 Feb., 81.

Copy forwarded for information and necessary action to :-

1. The Director of Personnel, Geological Survey of India, Calcutta.
2. The Dy. Director General, Geological Survey of India, Coal Divn, Calcutta/ER, Calcutta/NER, Shillong/AMAE Bangalore/NR, Jaipur/SR, Hyderabad/CR, Nagpur.
3. The Liaison Officer, SC & ST, Geological Survey of India, Calcutta.
4. The Director _____, N.R., GSI _____

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5. The Admn. Officer, R.C. Cell, GSI, NRO, Lucknow.
6. The Ad mn, Officer _____ NRD, HSI, Lucknow.
7. The Admn, officer, Estt. 'D' Section NRD GSI Lucknow
8. The P.A. to Dy. D.G. GSI NRD Lucknow.
9. The Regional General Secretary, GSI Staff Union, Lucknow.
10. Shri G. Verma, LDC, O.M. EV. Section NR, GSI, Lucknow.
11. Guard file.

Received today.

sd/-

18/2/81

sd/-

(S.P. Mukherjee)
Administrative Officer
for Deputy Director General

/True copy/

G. Verma

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18

In the Hon'ble High Court of Judicature at Allahabad,
Lucknow Bench, Lucknow.

Writ Petition No. of 1985.

R.L.L. Srivastava & others - - - - - Petitioners.

versus

Union of India and others - - - - - Opp. Parties.

Annexure No.3

GOVERNMENT OF INDIA

GEOLOGICAL SURVEY OF INDIA
NORTHERN REGION

3, GOKHALE MARG, LUCKNOW.

No. /A-32016(M)/1/83/Estt.

Dated:

OFFICE ORDER

Sr. Deputy Director General(OP), Northern Region,
Geological Survey of India, Lucknow is pleased to appoint the
following officials on promotion on ad-hoc basis to the post
indicated against each of them with effect from 2.4.84 (Forenoon)
on local seniority basis.

No.	Name of officials & Designation	Place of present posting	Promoted to the post	Scale of pay	Sanction reference
1	2	3	4	5	6
1	Mr. Ram Pal (SC) Asstt.	I. Audit Sec., N.R.O. Lko.	Supdt.	Rs. 550-20-650- 25-750/-	'J'
"	Boota Ram (SC) U.D.C.	U.P. Circle N.R., G.S.I. Lucknow.	Asstt.	Rs. 425-15-500- EB-15-560-20- 640/-.	'G'
"	Naresh Singh L.D.C.	Gen. Sec. N.R.O. Lko.	U.D.C.	Rs. 330-10-380- EB-12-500-EB- 15-560/-.	'R'

The above promotion will not confer on promotees any
right of claim for regularisation to the post of Assistant &
Superintendent respectively. They will stand reverted to their substantive
posts as soon as the regular promotees join the posts or further
promotions received from CHQ whichever is earlier.

H.R. Narula

(H.R. NARULA)

Administrative Officer,
for Sr. Dy. Director General, N.R.
G.S.I., N.R., Lucknow.

Forwarded to the Pay & Accounts Officer,
No. 560A /A-32016(M)/1/83/Estt.

Dated: 6.4.84

Forwarded for information & necessary action to:-
1) The Director (P), Geological Survey of India, Calcutta.

2) Dy. D.G. ER/Coal/WR/CR/SR/NER/AMSE, G.S.I.

3) The Director, U.P. Circle, Geological Survey of India, N.R., Lko.

4) The A.O. to Sr. Dy. D.G., N.R., G.S.I., Lucknow

5) Mr. Naresh Singh, Sec. Gen. Sec.

6) General file (M)

7) The A.O., A/C-II Sec., NRO, GSI, Lko

H.R. Narula

(H.R. NARULA)

Administrative Officer,
for Sr. Dy. Director General, N.R.

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In the Hon'ble High Court of Judicature at Allahabad,
Lucknow Bench, Lucknow.

Writ Petition No. of 1985.

R.K.L.Srivastava & others - - - - - Petitioners

versus

Union of India & others - - - - - Opp. Parties.

ANNEXURE No. 4

GOVERNMENT OF INDIA
GEOLOGICAL SURVEY OF INDIA
4, CHOWRANGHEE LANE
CALCUTTA-16.

No.6871C/A-22012/17/84/15A

Dated the :22nd April'85.

Sub: Holding of D.P.C. for the feeder grades
of Group 'D' posts on Ministerial/Non-
Ministerial Cadres.

It is stated that from now on D.P.Cs for considering
promotion to the feeder grades of Group -B posts of Ministerial
Non-Ministerial(Tech.)Cadres may be held on any day in any
region according to the convenience of regions. Single dates
for these N.P.D.P.Cs. are no longer required. It may also be
noted that all ad-hoc promotions are valid only till 14.5.85.
Ad-hoc promotees, who are not regularised by 14.5.85, shall
stand automatically reverted since time limit for ad-hoc prom-
otions is not being extended beyond 14.5.85.

sd./-
(P.B.Samaddar)
Administrative Officer
for Sr.Dy.Director General (P)

Forwarded to:-

The Sr.Dy.Director General ((OP) NR,GSI, Lucknow

No. / A-22012/17/84/15A. Dated the , April'85.

Copy for information to:-

1. The Adm.Officer, Section 16-A, CHQ, GSI, Calcutta.

2. The Adm. Officer, Section-17A, CHQ, GSI, Calcutta.
3. The Adm. Officer, Section-15A, CHQ (2), CHQ, GSI, Calcutta.
4. Guard file, Section-15A, CHQ, GSI, Calcutta.
5. All divisions and Sections of CHQ.

sd/-
(P. S. Samaddar)
Administrative Officer,
for Sr. Dy. Director General (P).

(True copy)

G. H. Sami



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In the Hon'ble High Court of Judicature at Allahabad,
Lucknow Bench, Lucknow.

Writ Petition No. of 1985.

R.K.L.Srivastava & others - - - - - Petitioners.

versus

Union of India & others - - - - - Opp. Parties.

ANNEXURE No. 5.

GOVERNMENT OF INDIA
GEOLOGICAL SURVEY OF INDIA
NORTHERN REGION
3, GOKHALE MARG, LUCKNOW.

No. /A-32016(M)/1/83/Estt. Dated the 15.5.85
25.5.85.

OFFICE ORDER

In pursuance of the Sr.Dy.Director General (P), GSI, Calcutta letter No.6871C/A 22012/17/84/15A dated 22.4.85 and sanction as adhoc appointment on promotion expiring on 14.5.85, the following ad-hoc promotees stand reverted to their substantive/officiating post as indicated against each with effect from 15.5.85(F/N).

Sl. No.	Name	Post against which offgg. on adhoc.	Post to which reverted.	Place of posting
1	2	3	4	5
1.	Sri Harnek singh	Supdt.	Asstt.	P&H P. Circle
2.	" K.L.Kak	Asstt.	U.D.C.	Jammu Circle
3.	" V.P.Handa	-do-	U.D.C.	Unit No.1
4.	" Irshad Husain	-do-	-do-	Unit No.II
5.	" Sarwan Ram	-do-	-do-	P&H Circle
6.	" K.D.Sharma	U.D.C.	L.D.C.	Jammu Circle
7.	" P.P.Tewari	-do-	-do-	M.P.I.Divi.
8.	" G.Verma	-do-	-do-	Vigilance Sec.
9.	" V.R.Rana	-do-	-do-	Accounts-II Sec.

..3..

4. The Administrative Officer, Accounts II Section, NR GSI Lucknow.
5. Officials concerns, WR, GSI Srinagar/Jammu/Chandigarh/Dehradun Lucknow/Faridabad/
6. The Liaison Officer (SCT) NR GSI Lucknow.
7. The P.A.to the Sr.Dy.Director General (OP) NR GSI LKO.
8. The Regional Secretary, GSI, Staff Union, NR,GSI,Lucknow.
9. Guard file.

sd.
(H.R.NARULA)
Administrative Officer
for Sr. Dy.Director General (OP) NR

True copy

[Handwritten signature]



24
In the Hon'ble High Court of Judicature at Allahabad,
Lucknow Bench, Lucknow.

Writ Petition No. of 1985.

R.K.L. Srivastava & others - - - - - Petitioners.

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Union of India and others . - - - - - Opp. Parties.

Annexure No. 6

COPY OF REPORT

N.I.P. 28th March 85

GSI employees strike work

By A Staff Reporter

LUCKNOW, March 27: Irate class III and IV employees of the Geological Survey of India today went on a wild-cat strike, locked up the senior Deputy Director-General in his office and refused to drive vehicles of their officers following a tiff with the director of the GSI (UP circle), Mr. RN Srivastava yesterday.

Frayed tempers were shown at the Gokhale Marg headquarters of the GSI today with employees raising full-throated slogans demanding a thorough inquiry into various cases of corruption and irregularities. When some of the officers working in more than 60 offices scattered all over the city assembled at the headquarters to canvass support for the director, the main entrance gate of the building was locked and they were held as hostages. The drivers of the official vehicles also deposited their keys with the union leaders and refused to allow officers to take them away.

The trouble began yesterday when a delegation of the Geological Survey of India Employees' Association went to meet Mr. RN Srivastava at the Niralanagar office demanding that adverse remarks made in the character roll of a surveyor be expunged forthwith. But the director allegedly went wild with rage without any provocation and called the police and the PAC. This infuriated the class III and IV employees who went on strike.

The general secretary of the GSIEA, Mr. Hari Prasad told the Patrika that the surveyor Mr. Preetam Singh was subjected to harassment by the director for boldly exposing cases of irregularities. Mr. Singh who is an active trade union leader and member of the regional working council of the association was asked by the director to keep a low profile over a case related to a storekeeper but he refused to budge. Mr. Prasad added

Mr. Prasad said that some time back a storekeeper Mr. RS Goel made a complaint in writing that the director gave him a cash memo of an air cooler but it was not handed over to him to be kept in the store. The director allegedly took away the cooler to his house and when the fact came to the knowledge of workers and there was big hullaballo, the director quietly brought back the cooler and directed the storekeeper to register it in back date in the stock register. But when the storekeeper raised an objection, adverse remarks were made in his character roll, he alleged.

The storekeeper's case was taken up by the surveyor Mr. Preetam Singh. But the director urged him to keep himself away from the case. When Mr. Singh refused to oblige the director he was penalised and an adverse remark was given in his CR, stating that he needs constant guidance and was not up to the mark.

The GSIEA general secretary said that the remark smacked of bias as Mr. Preetam Singh had not been assigned any job since his transfer last year from Nagpur to Lucknow. When a delegation went to meet the director yesterday and was asked to explain how he needs constant guidance when he had not been given any work and has been made to languish, the director allegedly went wild with rage and called the police as well as officers of the other branches to teach the workers a lesson.

Angry workers today marched to the office of the senior Deputy Director-General of GSI, Mr. Chintamani Tripathi and asked him to compel the director to render unconditional apology for calling the police. Soon officers of various offices in the city assembled at the headquarters to hail the action of the director. But they were locked inside the premises by infuriated workers.

The general secretary of the association demanded a vigilance inquiry into various cases of corruption in the GSI. He alleged that the audit report has indicted the department for committing glaring irregularities. Several officers who had been issued sleeping bags, pressure cookers, quilts and other items when they went on scientific expeditions have not deposited the government property in stores. A section of officers misuse government vehicles. Trucks, trolleys and jeeps which are meant for carrying equipments, tents and other material to field have been used in several cases to load bricks, mortar and cement for construction of houses of some officers. Jeeps are freely used by the friends and relatives of certain officers in open violation of standing government rules, he further alleged.

Meanwhile, the association has demanded stern action against all those officers who went to the office of the senior Deputy Director-General in government vehicles with the sole purpose of indulging in trade union activities and to canvass support for their director.

When contacted the senior Deputy Director-General of the northern region, Mr. Chintamani Tripathi, said he was not fully conversant with the situation as he was out of station yesterday. The director could not be contacted on phone to explain in detail the whole situation. "All I can say is that it is a family affair and the workers would soon calm down", he added.

Despite the appeal made by Mr. Tripathi the stalemate continued till late tonight with hundreds of workers and officers locked inside the Gokhale Marg office.

The general secretary of the association said that the workers have decided not to end the gherao till their demands are met.

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In the Hon'ble High Court of Judicature at Allahabad,
Lucknow Bench, Lucknow.

Writ Petition No. of 1985.

R.K.L. Srivastava - - - - - Petitioners.
& others.

Vs.

Union of India and others - - - - - Opp. Parties.

Annexure No. 7

V/g
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CCP OF REPORT

Northern India
Patna, Lucknow

30-3-85

**GSI stir
flayed**

30-3-85

By A Staff Reporter

LUCKNOW, March 29: The Vice-President of the Geological Survey of India Scientific Officers' Association, Mr. SK Singh Gaur today condemned a section of class three and four employees of GSI for indulging in "rowdism and hooliganism" at the office of the Senior Deputy Director-General (northern region) on March 27.

Mr. Gaur said that about 60 officers from more than 40 offices of the GSI in the city, who had gone to the office of the Senior Deputy Director-General to urge him to check the growing indiscipline among the staff were 'illegally held as hostages for more than 11 hours' and were released only after the police came to their rescue.

Mr. Gaur alleged that abuses were freely hurled on officers and subsequently indecent posters were pasted on walls. These acts were unpardonable and if indiscipline was not checked forthwith it would undermine the authority of the officers and would effect their ability to discharge their duties in a responsible manner, he further added.

The vice-president of the GSI Scientific Officers' Association said that the officers would not tolerate character assassination. Therefore the senior Deputy Director-General should direct the class 3 and 4 staff to follow only constitutional means for the redressal of their grievances.

Mr. Gaur urged the GSI management to institute inquiry against all those who have committed irregularities and take stern action against the guilty irrespective of their stature. But acts of indiscipline and in subordination must be controlled immediately.

Meanwhile, work in several GSI offices remained paralysed as the strike of the class III and IV employees entered the third day today.

N.I.P. 30th

March 85

9-285

Gaur

In the Hon'ble High Court of Judicature at Allahabad,
(Lucknow Bench), Lucknow.

Writ Petition No. of 1985.



R.K.L. Srivastava and
others.

.. PETITIONERS

Versus

Union of India and
others.

.. OPPOSITE PARTIES

AFFIDAVIT IN SUPPORT OF WRIT PETITION.

I, ^S Prem Prakash Tewari ^S
^S ~~R.K.L. Srivastava~~, aged about ^S 36 years,
son of ^S ~~Bali~~ ^S ~~Ram Karan Tewari~~, Upper Division Clerk,
Geological Survey of India, Northern Region, 3- Gokhale
Marg, Lucknow, do hereby state on oath as below :-

1. That the deponent is petitioner no. ^S 2 and
the pairokar of petitioners no. ^S 14 and ^S 3. As such
he is fully acquainted with the facts of the case.
2. That the contents of paras 1 to ^S 13 and ^S 15
of the writ petition are true to my knowledge and those
of paras ^S 14 are believed by me to be
true on ^S legal advice.
3. That Annexures 1 to 7 are the true copies of their
originals.

Lucknow,
9-7-1985.

Guodent
DEPONENT.



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Verification.

I, the deponent above-named verify that the contents of paras 1, 2 and 3 of this affidavit are true to my own knowledge and no part of it is false and nothing material has been concealed, so help me God.

Lucknow, dated :

9-7-1985.

G. Mohan

DEPONENT.

I know the deponent who has signed before me.

Santosh K. Banerji
Advocate.

Solemnly affirmed before me on 9.7.85 at 11 a.m./p.m. by Sri Prem Prakash Tiwari the deponent, who is identified by Sri Santosh K. Banerji, Advocate, High Court, Lucknow.

I have satisfied myself by examining the deponent that he understands the contents of this affidavit which have been read over and explained to him by me.

Sarf Bala Jadar
Adv.

COMMISSIONER
High Court, Allahabad
Lucknow Bench

No. 24233
9.7.85



28:
In the Hon'ble High Court of Judicature at Allahabad
(Lucknow Bench), Lucknow

ब अदालत श्रीमान

महोदय

वादी (मुद्दई)

प्रतिवादी

(मुद्दाअलेह)

का



वकालतनामा

R. K. L. Srivastava & Co

वादी (मुद्दई)

बनाम

Union of India & Co

प्रतिवादी (मुद्दाअलेह)

नं मुकद्दमा सन १९ पेशी की ता १९ ई०

ऊपर लिखे मुकद्दमा में अपनी ओर से श्री Santosh

K. Banerji

एडवोकेट

महोदय

वकील

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ और लिखे देता हूँ इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाब देही व प्रश्नोंत्तर करें या कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावें और रुपया वसूल करें या सुलहनामा या इकबाल दावा तथा अपील व निगरानी हमारी ओर से दाखिल करें और तसदीक करें या मुकद्दमा उठावें या कोई रुपया जमा करें या हमारी या विपक्षी (फरीकसानो) का दाखिल किया हुआ रुपया अपने या हमारे हस्ताक्षर युक्त (दस्तखती) रसीद से लेवें या पंच नियुक्त करें या कोई वकील महोदय द्वारा की गई वह सब कार्यवाही हमको हर्बदा स्वीकार है और होगी इसलिए यह वकालतनामा लिख दिया कि प्रमाण रहे और समय पर काम आवे।

हस्ताक्षर

साक्षी (गवाह)

साक्षी (गवाह)

दिनांक

महीना

सन्

१९

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नाम वकालत...	...
नाम मुकद्दमा...	...
नाम फरीकसानो...	...

Accepted
Santosh K. Banerji

श्री गणेशाय नमः
१९/११/१९
x सहासि

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
23-A Thornhill Road, Allahabad-211 001

A-3

4/39

87C

No. CAT/A11d/Jud 41258-59 dated the

T.A. No. 1902 of 1987

R.K.L. Srivastava

APPLICANT(S)

VERSUS

Union of India

RESPONDENT(S)

TO

- 1- Shri Santosh K. Banerjee, Advocate, Lucknow High Court Lucknow.
- 2- Shri H.N. Tilhar, Advocate, Lucknow High Court Lucknow.

Whereas the marginally noted cases has been transferred by

H.C.LKO

Under the provision of the

Administrative Tribunal Act XIII of 1985 and registered in this Tribunal as above.

Writ Petition No. 3231
of 198 5
of the Lucknow High Court, Lucknow

The Tribunal has fixed date of

18-12-1989 1989. The

hearing of the matter at Gandhi Bhawan, Opp. Residency, Lucknow.

If no appearance is made on your behalf by your name one duly authorised to act and plead on your behalf

the matter will be heard and decided in your absence.

Given under my hand seal of the Tribunal this 25th
day of August 1989.

dinesh/

DEPUTY REGISTRAR